

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).29181/2010

(From the judgement and order dated 06/04/2010 in WP No.324/2008 of The HIGH COURT OF UTTARAKHAND AT NAINITAL)

SUDHIR CHANDRA NAUTIYAL Petitioner(s)

VERSUS

UMA KANT JOSHI & ORS. Respondent(s)

(With appln(s) for exemption from filing O.T., permission to file additional documents and office report)
(FOR FINAL DISPOSAL)

SLP(C) NO. 17304 of 2010

(With appln. for taking additional documents on record and permission to file rejoinder affidavit and permission to file additional documents and exemption from filing O.T. And with prayer for interim relief and office report)
(FOR FINAL DISPOSAL)

SLP(C) NO. 16179 of 2011

(With appln. for exemption from filing O.T. And with prayer for interim relief and office report)
(For Final disposal)

Date: 24/04/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s) Mr. J.L. Gupta, Sr. Adv.
In SLP29181/10 Mr. Sudarshan Singh Rawat, Adv.-on-Record

In SLP 16179/11 Mr. Subodh Markandaya, Sr. Adv.
Mr. Noor Jahan, Adv.
Mr.Chander Shekhar Ashri, Adv.-on-Record

In SLP 17304/10 Ms. Rachana Srivastava, Adv.-on-Record
& rrs. In SLPs.
29181/10, 16179/11

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For Respondent(s) Mr. Rameshwar Prasad Goyal, Adv.-on-Record

Mr. Pramod Swarup, Sr. Adv.
Ms. Pareena Swarup, Adv.
Ms. Sushma Verma, Adv.
Mr. Jitendra Kumar, Adv.-on-record

UPON hearing counsel the Court made the following
O R D E R

Mr. J.L. Gupta, learned senior counsel appearing for petitioner Sudhir Chandra Nautiyal made his submissions, which remained inconclusive.

For further arguments, the case is adjourned to

25th April, 2012.

[Charanjeet Kaur]
Court Master

[Phoolan Wati Arora]
Court Master